

[Mr. Speaker]

wrong or that newspaper report is wrong.

Shri Nath Pai: The only question is whether any negotiations are taking place with the Government of Pakistan about Berubari. The hon. Prime Minister is willing to say something..

Shri Hem Barua: The point is whether Gen. Ayub Khan made a statement at Dacca on the eve of his departure to Rangoon to the effect that the Government of India has proposed certain other arrangements in the place of Berubari. Gen. Ayub Khan says that the Government of India must be strong and must be able to implement the Nehru-Noon agreement and bring the West Bengal Government to this view (*Interruption*).

Mr. Speaker: Order, order. The hon. Prime Minister.

Shri Jawaharlal Nehru: I do feel perhaps it will be advantageous for me to say something about this also on Monday. I may inform the House, however, that no negotiations as such have taken place or are taking place. Obviously we have given and are giving a good deal of thought to this matter, because, apart from the legalities, etc., it is a matter involving human beings and all that, and it is important that we should try to do it in as friendly a manner as possible. So, we have examined for ourselves all aspects of this matter but thus far no negotiations of any kind have taken place.

Raja Mahendra Pratap: ** **

12.25 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO MINERALS CONSERVATION AND DEVELOPMENT RULES

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of Notification No. G.S.R. 1353 dated the 19th November, 1960, making certain amendment to the Minerals Conservation and Development Rules, 1958, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library, See No. LT-2486/60*].

NOTIFICATIONS ISSUED UNDER TERRITORIAL COUNCILS ACT AND ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): (i) I beg to lay on the Table a copy of the Territorial Councils (Consultation with Union Public Service Commission) Rules, 1960, published in Notification No. G.S.R. 1252 dated the 19th October, 1960, under sub-section (3) of Section 54 of the Territorial Councils Act, 1960. [*Placed in Library, See No. LT-2485/60*].

(ii) I beg to re-lay on the Table a copy of each of the following Notifications under sub-section (2) of Section 3 of the All-India Services Act, 1951:—

- (a) G.S.R. 945 dated the 20th August, 1960 making certain amendments to the All-India Services (Death cum Retirement Benefits) Rules, 1958. [*Placed in Library. See No. LT-2344/60*].
- (b) G.S.R. 946 dated the 20th August, 1960. [*Placed in Library, See No. LT-2344/60*].
- (c) G.S.R. 980 dated the 27th August, 1960 making certain

**Expunged, as ordered by the

amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

- (d) G.S.R. 981 dated the 27th August, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-2354/60].

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Monday, the 5th December, will consist of—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Report of Railway Convention Committee, 1960, on a resolution to be moved by the Minister of Railways.

(3) Discussion and voting on the Supplementary Demands for Grants (General) for 1960-61.

(4) Consideration and passing of—

The Forward Contracts (Regulation) Amendment Bill, 1960.

The Indian Post Office (Amendment) Bill, 1960.

The Railway Passenger Fares (Amendment) Bill, 1960.

The Tripura Excise Law (Repeal) Bill, 1960.

The Prevention of Cruelty to Animals Bill, 1960, as passed by Rajya Sabha.

The Industrial Employment (Standing Orders) Amendment Bill, 1960.

(5) Discussion on the present position in regard to production, distri-

bution and export of sugar on a motion to be made by Shri Rajendra Singh and others on Tuesday, the 6th December at 3 P.M.

(6) Discussion on the present situation of sports in India, with special reference to our loss of Olympic supremacy in hockey on a motion to be made by Shri H. N. Mukerjee on Thursday, the 8th December, at 3 P.M.

I might mention, Sir, that the Forward Contracts (Regulation) Amendment Bill, 1960, which we had previously thought of referring to a Joint Committee is now to be taken up for consideration and passing because the Government consider it important to have this Bill passed without avoidable loss of time.

BUSINESS ADVISORY COMMITTEE

FIFTY-EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 1st December, 1960."

Mr. Speaker: The question is:

"That this House agrees with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 1st December, 1960."

The motion was adopted.

BUSINESS OF THE HOUSE

Shri Tridib Kumar Chaudhuri (Berhampore): Sir, before you proceed to the next item, may I seek one clarification? Some reports have